

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

6. **RST.A (IBC)/05(MB)/2023 in C.P.(IB)/628(MB)/2020**

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **20.02.2023**

NAME OF THE PARTIES: Indus Container Lines Pvt. Ltd.
Vs
Virat Global Logistics Pvt. Ltd.

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Rashid Khan i/b Ms. Sumi Soman, Ld. Counsel for the Applicant present.
2. RST.A (IBC)/05(MB)/2023: This Restoration Application has been filed by the main Petitioner in CP(IB)-628/2020 u/s 7 seeking restoration of the Petition dismissed on 10.01.2023 on account of non-prosecution.
3. Heard the submissions of the Counsel. The Petition shall be restored imposing a cost of Rs.50,000/- (Rupees Fifty Thousand only), which is to be paid in the *Bharatkosh* account within two weeks and submit the proof of payment to the Registry/Court Officer.

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3. After submission of proof of payment, the Petition can be restored. Registry is directed to restore the petition CP(IB)-628/2020 and list the same upon submission of the proof of payment by the Petitioner. If the Petitioner is failed to make payment of the cost imposed within two weeks, the order dated 10.01.2023 will continue.
4. With the above directions, RST.A(IBC)/05(MB)/2023 is **disposed** of.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)